

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date :13.9.2022

**Misc. Application No.973 of 2022
And
Misc. Application No.974 of 2022
And
Appeal No.547 of 2022**

Anita Jajodia

...Appellant

Versus

Securities and Exchange Board of India

...Respondent

Mr. Suraj Chaudhary, Advocate with Ms. Nidhi Singh,
Ms. Deepti Mohan, Ms. Binjal Samani and Mr. Niket
Dalal, Advocates i/b. Vidhii Partners for the Respondent.

**With
Misc. Application No.975 of 2022
And
Appeal No.548 of 2022**

Sabita Jajodia

...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Suraj Chaudhary, Advocate with Ms. Nidhi Singh, Ms. Deepti Mohan, Ms. Binjal Samani and Mr. Niket Dalal, Advocates i/b. Vidhii Partners for the Respondent.

Order:

1. Heard learned counsel for the parties. For the reasons stated in the application, the delay in the filing of the appeal is condoned. The application is allowed.
2. The exemption application is allowed since certified copy of the impugned order is already on record in the connected appeal.
3. Let a reply be filed within three weeks. Rejoinder may be filed within three weeks thereafter. Matter would be listed for admission and for final disposal on 4th November, 2022.
4. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy

of this order. Certified copy of this order is also available from the Registry on payment of usual charges.

Justice Tarun Agarwala
Presiding Officer

Justice M.T. Joshi
Judicial Member

Ms. Meera Swarup
Technical Member

13.9.2022
RHN